

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 445/TT/2014

Subject : Determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block Tuticorin JV – Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai S/S under ATS of Tuticorin JV TPS in Southern Region.

Date of Hearing : 27.10.2015

Coram : Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 14 others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri E. Shyamala, TANGEDCO
Shri R. Katihraivan, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The petition has been filed for the approval of transmission tariff for (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block Tuticorin JV – Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai S/S under ATS of Tuticorin JV TPS in Southern Region ”;
- b) The annual transmission charges for the instant transmission asset for the 2009-14 period vide order dated 30.9.2013 in Petition No. 63/TT/2012;



- c) The project was scheduled to be commissioned within 36 months from the date of approval of the petitioner's Board, i.e. 20.2.2009. Accordingly, the asset was scheduled to be commissioned by 1.3.2012, against this the asset has been commissioned on 1.2.2014. Hence, there is no time-overrun; and
- d) The total estimated completion cost is ₹24848.72 lakh against the apportioned approved cost ₹35357.00 lakh and there is no cost over-run.

2. The Commission directed the petitioner to file the following information, on affidavit by 4.12.2015 with a copy to the respondents in order to work out the final tariff, failing which final tariff will be worked out as per the information already on record:-

- (i) The computation of interest during construction along for the assets from the date of infusion of debt fund up to actual date of commercial operation of the assts;
- (ii) Un-discharged liability as on COD in respect of hard cost/IDC/IEDC, capital expenditure and initial spares and clarify whether it has been included in the projected additional capital expenditure claimed;
- (iii) Clarify, whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same among the Sub-station; and
- (iv) Clarify whether the capital cost certified by auditor is on accrual basis or cash basis.

3. The Commission directed the petitioner to submit editable soft copy in excel format with links of the details sought in para 2 (i) above.

4. The Commission directed the respondents to file their reply by 11.12.2015 with an advance copy to the petitioner and the petitioner to file its rejoinder, if any, by 18.12.2015. The Commission directed the petitioner and the respondents to file the additional information/replies/rejoinder within the due date mentioned above and observed that information filed after the due date shall not be considered.



5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

